

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No. 83/2015
O.A. No. 3481/2014**

This the 4th day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Brijesh Gautam, aged 57 years,
S/o Sh. Shiv Shanker Gautam,
Working as Tech-II in EMU Car Shed Ghaziabad,
R/o Ganga Vihar Near Hariom
Farm House Muradnagar (Ghaziabad)
2. Rakesh Kumar Bhardwaj, Aged 59 years,
S/o Sh. Ram Nath Sharma,
Working as Tech-II in EMU Car shed,
Ghaziabad R/o New Vikas Nagar,
Mata Kasno Mohalla, Near Railway Station,
Gali No. 6, Loni (Ghaziabad)
3. Inder Raj Singh, Aged 59 years,
S/o Sh. Har Dava,
Working as Tech-II in EMU CAR Shed Ghaziabad,
R/o Gali No. 1, Adesh Colony,
A-1 Blari Pura Ghaziabad
4. Satvir Singh, Aged 55 years,
S/o Sh. Sujan Singh,
Working as Tech-II in EMU Car Shed Ghaziabad
R/o Vil. Keshavpur P.O.
Tilaknagar New Delhi-18
... Applicant

(through Advocate: Shri Yogesh Sharma)

Versus

1. Sh. Rajiv Chaudhary
General Manager Northern Railway,
Baroda House, New Delhi



2. Sh. S.C. Jain
 Divisional Railway Manager,
 Northern Railway, Delhi Division
 State Entry Road, New Delhi

... Respondents

(through Advocate: Shri V.S.R. Krishna with Sh. Satpal Singh and Sh. Shailendra Tiwary)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

It is submitted by the learned counsel for the petitioner that in compliance of directions of this Tribunal, the respondents have issued some internal communication dated 30.4.2021. However, he submits that consequential benefits, i.e., payment of admissible dues in view of such internal communication have not been released to the petitioner.

2. Shri Krishna, learned counsel for the respondents submits that admissible dues arising out of the aforesaid communication dated 30.4.2021 shall be released to the petitioner within four weeks along with a due and drawn statement.

3. In view of the aforesaid submissions of learned counsel for the respondents, the present CP is closed. Notices are discharged.

4. However, it is made clear that in case of default, the petitioner shall be at liberty to approach this Tribunal by way of Misc. Application for revival of the present CP.

5. Pending MA also stands disposed of accordingly.



(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/Ravi/daya/

